

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 205 of 2014 & IA-321 of 2014

Dated : 22nd August, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

**Hisar Industries Association Appellant(s)
Versus
Haryana Electricity Regulatory Commission
& Ors. Respondent(s)**

**Counsel for the Appellant(s) : Mr. Amit Kapur
Ms. Pallavi Mohan**

**Counsel for the Respondent(s) : Mr. Varun Pathak
Mr. Samir Malik for R.2**

ORDER

Admit. Issue notice in the Appeal as well as in I.A. No. 321 of 2014). Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

Since the learned counsel for the Appellant insist for the interim stay, post the I.A. No. 321 of 2014 for hearing on **28.08.2014.**

**(Rakesh Nath)
Technical Member
Ts/js**

**(Justice M. Karpaga Vinayagam)
Chairperson**